Format of Softex Forms submitted in bulk

Summary Sheet

Section - A

Name and address of Exporter		IEC Code.	
Letter of Permission (LOP) No.(STP/EHTP/SEZ/EPZ/100% EOU/DTA Unit)		Date of LOP issued	
Name of Authorised Datacom Service Provider		STPI/SEZ Centre	
Name and address of Authorised Dealer/Bank		Authorized Dealer Code	

Section - B

List of Invoices for offshore export value through datacom link

Period of Invoices raised from _____ to _____

Sr. No.	Softex No.	Name of the Client	Address of the Client	Country	Internal project code/Contract/ Agreement No & date	Type of S/W Exported	Mode of realisation	Invoice Number	Invoice Date (DD/MM/ YY)	Currency	Analysis of Export Value				
											Value of software Export (A)	Transmission Charge (B)	Commission (C)	Deduction (D)	Net Realisable value [(A+B)-(C+D)]

SECTION - C

DECLARATION BY EXPORTER

I /We@ hereby declare that I/we@ am/are@ the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/We@ also declare that the software has been developed and exported by using Authorised and legitimate datacom link and certified that the software described above was actually transmitted. I/We @ undertake that I/we@ will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the software exported as above on or before........................ (i.e. within the period of realisation stipulated by RBI from time to time) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

I/We @ am/are not in the Caution List of the Reserve Bank of India.

Place:

Date:

Name:

Designation:

Stamp   **(Signature of the
                                               Exporter)**

Certified, on the basis of above declaration by the SEZ/STPI unit, that the software described above and the export value declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the Unit.

Place:

Date:

Name :

Designation: **(Signature of the Designated/Authorised
                   Stamp   Official of STPI/EPZ/SEZ)**

          @ *Strike out whichever is not applicable*

Format of Softex Forms submitted in bulk for royalty receipt
Summary Sheet
Section - A

Name and address of Exporter		IEC Code.	
Letter of Permission (LOP) No.(STP/EHTP/SEZ/EPZ/100% EOU/DTA Unit)		Date of LOP issued	
Name of Authorised Datacom Service Provider		STPI/SEZ centre	
Name and address of Authorised Dealer/Bank		Authorized Dealer Code	

Section - B
List of Invoices for offshore export value through datacom link

Details of inovices for Royalty on software Packages/products exported during the Period raised from _____ to _____

Sl No	SOFTE X No	Name of Client	Address of Client	Country	Currency	Invoice Number	Invoice Date (DD/MM/YYYY)	Unique Internal Project code/Contract/ Agreement/PO Date	Offshore Export value in Inovice currency	Type of sofware Exported	Details of Software Packages / Products exported				Mode of realisation of Royalty value	Calculation of Royalty amount
											GR/SDF/ PP/SOFT EX /EDF Form No. on which exports were declared	Date of Export	Royalty agreement details			
													% age and amount of royalty	Period of Royalty agreement		

SECTION - C

DECLARATION BY EXPORTER

I /We@ hereby declare that I/we@ am/are@ the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/We@ also declare that the software has been developed and exported by using Authorised and legitimate datacom link and certified that the software described above was actually transmitted. I/We@ undertake that I/we@ will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the software exported as above on or before........................ (i.e. within the period of realisation stipulated by RBI from time to time) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

I/We   @ am/are not in the Caution List of the Reserve Bank of India.

Place:

Date: (Signature of Exporter)

Name :   **Stamp**

Designation:

Space for use of the competent authority in STPI/EPZ/SEZ

Certified, on the basis of above declaration by the SEZ/STPI unit, that the software described above and the export value declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the Unit.

Place:

Date:

Name :   **Stamp**   (**Signature of the**

Designation: **Designated/Authorised**

Official of STPI/EPZ/SEZ

)

@ *Strike out whichever is not applicable*